

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH,COURT NO. 1**

SERVICE TAX APPEAL NO. 50584/2018

[Arising out of Order-in-Appeal No. 328-332(SRM)ST/JDR/2017 dated 30.11.2017 passed by the Commissioner (Appeals), Central Excise & GST, Jodhpur, Rajasthan]

SANGAM INDIA LTD

Village Biliya Kalan
District: Bhilwara (Rajasthan)

Appellant

Vs.

**COMMISSIONER OF CENTRAL GOODS
AND SERVICE TAX EXCISE CUSTOMS,
UDAIPUR**

Respondent

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri Harshvardhan, Authorised Representative

CORAM:

HON'BLE Mr.JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE Ms.HEMAMBIKA R. PRIYA, MEMBER(TECHNICAL)

Date of Hearing/ Decision: **07/07/2023**

FINAL ORDER No. 50892/2023

JUSTICE DILIP GUPTA

A certificate in Form IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R. PRIYA)
MEMBER(TECHNICAL)**